

**NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 19/10	TP 20/16	Hearing	397/398	Ramendra Appaiah Vs. Zussamen Pvt. Ltd. & 10 Ors.


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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Counsel for petitioner is absent. No representation for petitioners. Petitioners are called, absent. The matter was listed on 17.07.2017. On that day, there was no representation for the petitioners and the petitioners were called, absent. Prior to that, the matter was listed on 05.03.2017. On that day, there was no representation for the petitioners and the petitioners were called, absent. Even though notices were ordered to the respondent and the Registry has prepared the notices and the petitioner has failed to collect the notices and serve on the respondents.

Today, the matter is listed as a final chance. Even today, there is no representation for the petitioners and the petitioners are called, absent. It appears the petitioners are not interested proceeding with this matter. No purpose will be served if the matter is adjourned.

This is a fit matter, where the Tribunal can pass an order for dismissing the petition for non-prosecution.

In the result, the petition is dismissed for non-prosecution, vide separate orders.

  
MEMBER (J)

  
MEMBER (T)